

13

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

In P No. 2/17 and IA 39/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)


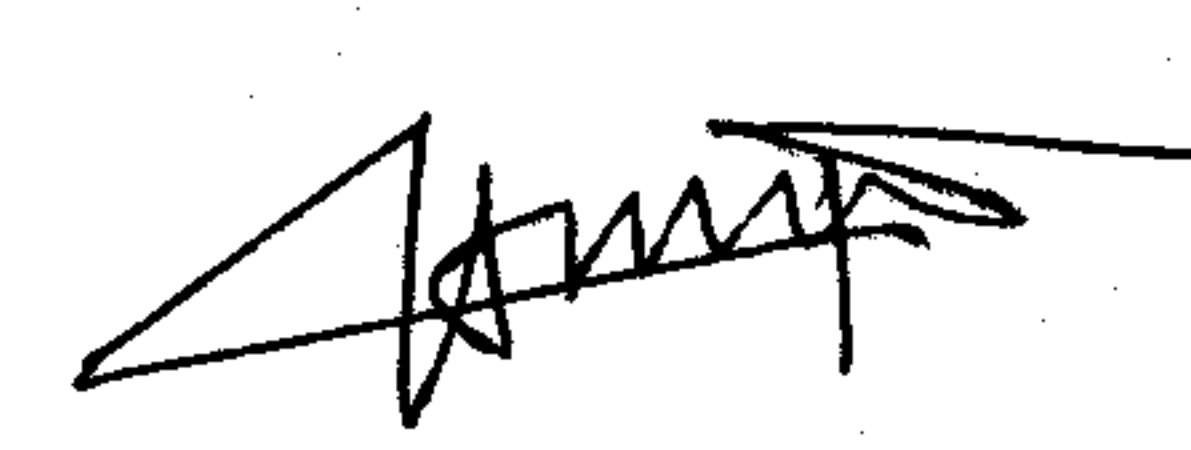
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017**

Name of the Company: Dr. Markand Parikh
V/s.
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S.S. ISRANI i/o S.D. ISRANI LAW CHAMBERS	ADV FOR PETITIONER		
2.	HARMISH K. SHAH	Adv For Resp. no. 2 & 3		
3.	Aditya A. CHOKSI FOR Paritosh Calla	Adv for Applicant-1 in I.A.		

ORDER


Learned Advocate Mr. S D Israni present for Original Petitioner. Learned Advocate Mr. Harmish Shah present for Respondents no. 2 and 3. None present for other Respondents. Learned Advocate Mr. Aditya Choksi i/b Learned Advocate Mr. Paritosh Calla present for Intervener.

Proof of service of notice on Respondents in Intervening petition no. 2/2017 filed.

Respondents have not filed reply in Intervening petition.

Applicant in intervening petition requested time.

List the matter on 22.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of August, 2017.